

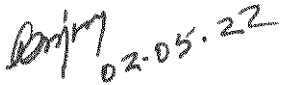
HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 872 /Confdl. /2022
I-8-2/2002(Part-XIII)

Bilaspur, dated 02 /05 /2022

Copy of Vacancy Circular No. 1/1/2022-Adm/APTEL-228/22 dated 05.04.2022 of Appellate Tribunal for Electricity, Ministry of Power, New Delhi regarding vacancy for the post of Deputy Registrar on deputation/absorption basis in APTEL is enclosed herewith for information of the candidates concerned.


(Sanjay Kumar Jaiswal)
Registrar General

Encl: As above



File No. 1/1/2022-Adm/APTEL- 228/22
Appellate Tribunal for Electricity

Ministry of Power

Core-4, 7th Floor, SCOPE Complex, Lodhi Road, New Delhi
T:011-24368481-1518, TF:011-24368482,

Dated 05th April 2022

To
Registrar General/Registrar of all High Courts/Tribunals

Sub: -Vacancies for the post of Deputy Registrar, Admn.-Cum-Accounts Officer, Private Secretary, Court Master, Personal Assistant, Judicial Assistant (Filing) and Cashier on deputation/absorption basis in APTEL.-reg.

Sir/Madam,

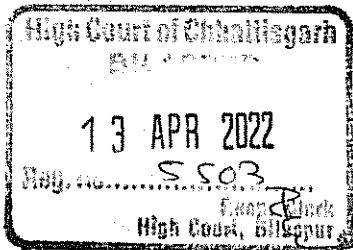
Kindly find attached Vacancy Circular No 1/1/2021-Admn./APTEL/189/22 dated 28.03.2022.

Your kindly requested to give wide publicity to the attached vacancy Circular amongst suitable candidates in your Organisation/Department.

Number of vacancies for each post, scale of pay and eligibility criterion is contained in the attached vacancy circular.

This issues with approval of the Competent Authority.

Choudhary
05-04-22
(Madhulika Choudhary)
(Registrar, APTEL)



A4 D (E)
W
19/4
AR (E)

AR (E)

Am

R.G.
13.04.22

Asst. Reg. (SA)

OP

19/04/22

AR (DE & E)



No.1/1/2021-Adm/APTEL/189/22
Appellate Tribunal for Electricity

Website: www.aptel.gov.in

Core-4, 7th floor, SCOPE Complex, Lodhi Road,
New Delhi,

28th March, 2022

Dated the March., 2022

VACANCY CIRCULAR

It is proposed to fill up the under mentioned posts in the Appellate Tribunal for Electricity on deputation/absorption basis. The number of vacancies mentioned may vary:-

Sl.	Name of the post (Number of vacancies) / Scale of Pay	Eligibility Criteria
1	<p>Deputy Registrar (Two) Level – 12 (Rs.78,800- 2,09,200/-).</p> <p>Deputation/absorption – Officer appointed on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption :- Officers of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Tribunal or Recognized Universities of Central or State Government, possessing degree in law from a recognized University or equivalent;</p> <p>(a) Holding analogous post on regular basis; or (b) With Five years regular service in the post in level 11 in the pay matrix; or (c) With ten years combined regular service in the post in level 10 and level 11 in the pay matrix; or (d) Holding the post of Additional Registrar or Joint Registrar or Deputy Registrar in a High Court, on regular basis; or (e) With five years regular service as Judicial Officer in a High Court.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 2:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
2	<p>Administrative Cum-Accounts – Officer. (Anticipated) (One) Level – 11 (Rs.67,700- 2,08,700/-).</p> <p>By Deputation/absorption. Note :- Officer appointed on the post of Administrative Cum-Accounts Officer on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate</p>	<p>For deputation/absorption :- Officer of the Central Government or State Government or Public Sector Undertakings or Autonomous Bodies.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with five years regular services in the post in level 9 or level 10 or both combined in the pay matrix or equivalent; (iii) with six years regular service in the post in level 8 in the pay matrix or equivalent; (b) possessing a Bachelor's degree from a recognized University or equivalent and having five years experience in Administrative, Accounts, Establishment matters and protocol in office of the Central Government Bodies. Desirable : A pass in Subordinate Audit/Accounts Service (SAS) or equivalent examination conducted by any of the recognized Accounts Department of the Central/State Government.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 2:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
3	<p>Private Secretary (Anticipated) (One) Level – 8 (Rs.47,600- 1,51,100/-). By promotion falling which by deputation/absorption. Note :- Officer appointed on the post of Private Secretary on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with six years regular services in the post in level 6 in the pay matrix or equivalent; (b) possessing speed in stenography of 100 words per minute (English); and (c) Having knowledge of computers.</p> <p>Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the</p>

	<p>the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
4	<p>Court Master (Three Posts) Level-7 (Rs.44,900- 1,42,400/-)</p> <p>By promotion failing which by deputation/absorption failing both by direct recruitment.</p> <p>Note :- Officer appointed on the post of Court Master on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii)with five years regular services in the post in level 6 in the pay matrix or equivalent;</p> <p>(b) possessing Bachelor's degree from a recognized university or equivalent;</p> <p>(c) possessing speed in stenography of 100 words per minute (English); and</p> <p>(d) Having knowledge of computers.</p> <p>Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
5	<p>Personal Assistant (Five) Level-6 (Rs.35,400- 1,12,400/-).</p> <p>By promotion failing which by deputation/absorption failing both by direct recruitment.</p> <p>Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii)with ten years regular services in the post in level 4 in the pay matrix or equivalent;</p> <p>(b) possessing speed in stenography (English) of 80 words per minute;</p> <p>(c) Having knowledge of computers.</p> <p>Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
6	<p>Judicial Assistant (Filing) (One) Post Level-6 (Rs.35,400- 1,12,400/-)</p> <p>Note :- Officer appointed on the post of Judicial Assistant (Filing) on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such</p>	<p>Deputation/absorption:- Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii)with six years regular services in the post in level 5 in the pay matrix or equivalent; or (iii) with ten years regular services in the post in level 4 in the pay matrix or equivalent;</p> <p>(b) possessing degree in law from a recognized University or equivalent</p> <p>(c) Having knowledge of computers.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in</p>



No.1/1/2021-Adm/APTEL/189/22
Appellate Tribunal for Electricity
Website: www.aptel.gov.in
Core-4, 7th floor, SCOPE Complex, Lodhi Road,
New Delhi,

28th March, 2022
Dated the March., 2022

VACANCY CIRCULAR

It is proposed to fill up the under mentioned posts in the Appellate Tribunal for Electricity on deputation/absorption basis. The number of vacancies mentioned may vary:-

Sl.	Name of the post (Number of vacancies) / Scale of Pay	Eligibility Criteria
1	<p>Deputy Registrar (Two) Level – 12 (Rs.78,800- 2,09,200/-).</p> <p>Deputation/absorption – Officer appointed on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption :- Officers of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Tribunal or Recognized Universities of Central or State Government, possessing degree in law from a recognized University or equivalent;</p> <p>(a) Holding analogous post on regular basis; or (b) With Five years regular service in the post in level 11 in the pay matrix; or (c) With ten years combined regular service in the post in level 10 and level 11 in the pay matrix; or (d) Holding the post of Additional Registrar or Joint Registrar or Deputy Registrar in a High Court, on regular basis; or (e) With five years regular service as Judicial Officer in a High Court.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 2:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
2	<p>Administrative Cum-Accounts – Officer. (Anticipated) (One) Level – 11 (Rs.67,700- 2,08,700/-).</p> <p>By Deputation/absorption. Note :- Officer appointed on the post of Administrative Cum-Accounts Officer on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate</p>	<p>For deputation/absorption :- Officer of the Central Government or State Government or Public Sector Undertakings or Autonomous Bodies.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with five years regular services in the post in level 9 or level 10 or both combined in the pay matrix or equivalent; (iii) with six years regular service in the post in level 8 in the pay matrix or equivalent; (b) possessing a Bachelor's degree from a recognized University or equivalent and having five years experience in Administrative, Accounts, Establishment matters and protocol in office of the Central Government Bodies. Desirable : A pass in Subordinate Audit/Accounts Service (SAS) or equivalent examination conducted by any of the recognized Accounts Department of the Central/State Government.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years. Note 2:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
3	<p>Private Secretary (Anticipated) (One) Level – 8 (Rs.47,600- 1,51,100/-). By promotion failing which by deputation/absorption. Note :- Officer appointed on the post of Private Secretary on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with six years regular services in the post in level 6 in the pay matrix or equivalent; (b) possessing speed in stenography of 100 words per minute (English); and (c) Having knowledge of computers.</p> <p>Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the</p>

	<p>the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
4	<p>Court Master (Three Posts) Level-7 (Rs.44,900- 1,42,400/-)</p> <p>By promotion failing which by deputation/absorption failing both by direct recruitment.</p> <p>Note :- Officer appointed on the post of Court Master on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with five years regular services in the post in level 6 in the pay matrix or equivalent;</p> <p>(b) possessing Bachelor's degree from a recognized university or equivalent;</p> <p>(c) possessing speed in stenography of 100 words per minute (English); and</p> <p>(d) Having knowledge of computers.</p> <p>Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
5	<p>Personal Assistant (Five) Level-6 (Rs.35,400- 1,12,400/-).</p> <p>By promotion failing which by deputation/absorption failing both by direct recruitment.</p> <p>Note :- Officer appointed on the post of Personal Assistant on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>Deputation/absorption: Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with ten years regular services in the post in level 4 in the pay matrix or equivalent;</p> <p>(b) possessing speed in stenography (English) of 80 words per minute;</p> <p>(c) Having knowledge of computers.</p> <p>Note 1:- The officer of the Appellate Tribunal for Electricity in the feeder category who is in the direct line of promotion shall not be eligible for consideration for appointment by deputation. Similarly, the deputationists shall not be eligible for consideration for appointment by promotion.</p> <p>Note 2:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 3:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
6	<p>Judicial Assistant (Filing) (One) Post Level-6 (Rs.35,400- 1,12,400/-)</p> <p>Note :- Officer appointed on the post of Judicial Assistant (Filing) on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such</p>	<p>Deputation/absorption:- Officer of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government.</p> <p>(a) (i) holding analogous post on regular basis; or (ii) with six years regular services in the post in level 5 in the pay matrix or equivalent; or (iii) with ten years regular services in the post in level 4 in the pay matrix or equivalent;</p> <p>(b) possessing degree in law from a recognized University or equivalent</p> <p>(c) Having knowledge of computers.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in</p>

6	<p>decision, as it considers appropriate.</p> <p>Cashier :- (Anticipated) (One) By deputation/absorption. Note :- Officer appointed on the post of Cashier on deputation basis and willing to get permanently absorbed on the said post, may on completion of two years of service on deputation terms, exercise his/her option for permanent absorption on the said post and the appointing authority may in its discretion, take such decision, as it considers appropriate.</p>	<p>the same or other organization or Department of Central Government shall be five years.</p> <p>Note 2:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications</p> <p>Deputation/absorption :- Officers of the Central Government or State Government or High Court or District Court or Autonomous Bodies or Public Sector Undertakings or Tribunals or Recognized Universities of Central or State Government :- (a) (i) holding analogous post on regular basis; or (ii) with three years regular services in the post in the level 1 in the pay matrix or equivalent; and (b) possessing 10+2 pass certificate from a recognized Board or equivalent; (c) having knowledge of cash and accounts work; and (d) having knowledge of computer.</p> <p>Note 1:- The period of deputation including the period of deputation in another ex-cadre post held immediately preceding the appointment in the same or other organization or Department of Central Government shall be five years.</p> <p>Note 2:- The maximum age limit for appointment by deputation shall not exceed 56 years as on the closing date of receipt of applications.</p>
---	--	---

2. The pay and conditions of deputation / absorption of the officials selected will be regulated in accordance with the Department of Personnel & Training's O.M. No.6/8/2009-Estt.(Pay-II) dated the 17th June, 2010, as amended from time to time and other instructions of the Central Govt. issued in this regard from time to time.
3. The period of deputation including the period of deputation in another ex-cadre post held immediately preceding this appointment in the same or other Organization or Department of Central Govt. shall be five years.
4. The maximum age of the applicant should not be more than 56 years on the closing date of application.
5. The application Form as per 'Annexure' (also available in website of this Tribunal), along with attested copies of up-to-date ACRs/APAR for the last five years and vigilance clearance, may be forwarded to the undersigned **immediately but not later than four weeks after publication of vacancy circular in the Employment News.** Applications not accompanied by copies of ACRs/APAR and vigilance clearance will not be entertained.
6. The Appellate Tribunal for Electricity has been declared eligible for allotment of General Pool accommodation. Officials of the Central Government/All India Services joining the Tribunal would be eligible for allotment/ retention of General Pool residential accommodation, on maturity of their turn in the waiting list, subject to fulfilment of other usual conditions.
7. Number of vacancy may vary and the Appellate Tribunal for Electricity keeps its right reserve for changes in vacancy position or any other change.

Sd/-
(Madhulika Chaudhary)
Registrar, APTEL
Phone No. 011-24361518
Email: aao-aptel@nic.in

Copy to :-

1. PPS to Hon'ble Chairprson, APTEL.
2. PPS to Registrar, APTEL.
3. PPS to all Members, APTEL
4. Registrar General, Hon'ble Supreme Court of India.
5. Registrar General, All Hon'ble High Courts.
6. Registrar of all District Courts.
7. Registrar, All Tribunals.
8. Website of APTEL
9. Notice board.